

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## Record of Proceedings

### PETITION No.23/2010

Sub: Revision of transmission tariff due to additional capital expenditure incurred during 2007-08 and 2008-09 for 500MW HVDC back to back station at Gazuwaka (Inter regional asset of Eastern Region and Southern Region) and 400 kV D/C Vijayawada–Gazuwaka transmission line along with bay extensions and equipments at Vijayawada–Gazuwaka (Southern Region) under augmentation of capacity of Gazuwaka HVDC back to back project (500 MW).

Date of hearing : 13.4.2010

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deen Dayalam, Member

Petitioner : Power Grid Corporation India Ltd. Gurgaon

Respondent : Tamil Nadu Electricity Board, Chennai and Others

Parties present : 1. Shri U.K Tyagi (GM Commercial) PGCIL  
2. Shri Rajeev Gupta (Manager) PGCIL  
3. Shri R.B Sharma (Advocate) BSEB

The representative of the petitioner submitted that the Hon'ble commission may approve the additional capital expenditure and revised transmission tariff in respect of the transmission assets after taking into account the additional capital expenditure for the years 2007-08 and 2008-09.

2. Shri R B. Sharma Advocate appearing on behalf of Bihar State Electricity Board pointed out that in the order dated 28.8.2008 in Petition No.40/2008 (Encl-1 to the present petition), it was held by the Commission that while seeking revision of tariff consequent to additional capital expenditure, the petitioner should furnish the details of the pending works relating to balance estimated expenditure as required by the last Proviso to regulation 53(1) of the Central Electricity Regulatory Commission (Terms

and Conditions of Tariff) Regulations 2004. He further pointed out that the petitioner should have furnished the details of works to be undertaken under balance estimated expenditure of Rs. 548.38 lakh for HVDC back-to-back station at Gazuwaka mentioned in the present petition.

3. In response, the representative of the petitioner sought two weeks time to submit the details of works in respect of the transmission assets.

4. The Commission directed the petitioner to file the details of works on affidavit latest by 28.4.2010, with an advance copy to the respondents, who may file their rejoinder if any, by 13.5.2010.

5. Subject to above, order in the petition was reserved.

SD/-  
(T. Rout)  
Joint Chief (Law)